

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 130**  
**(IB)-190(PB)/2017**

**IN THE MATTER OF:**

Union Bank of India	...	Petitioners/Applicant
Vs		
Era Infra Engineering Limited	...	Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 30.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	Mr. Anish Gupta, Mr. Adarsh Tripathi, Adv.
For the Respondent	:	Mr. Deepak Prakash, Mr. Hitesh Kumar, Ms. Divyangna Malik, Adv.

**ORDER**

On account of paucity of time, the matter could not be heard.

Accordingly, hearing is deferred to 13.05.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**